

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2887  
ANSWERED ON:22.03.2005  
ELECTRONIC IMPORT  
Chowdhury Shri Adhir Ranjan

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether electronic and electrical wastes are being illegally exported every year from Britain to developing Asian countries including India;
- (b) if so, the facts and details thereof;
- (c) whether the international laws are totally flouted by exporting firms in Britain and European countries;
- (d) if so, the reaction of the Government thereto; and
- (e) immediate precautionary step Government propose to take in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI E.V.K.S. ELANGOVAN)

(a) to (e): The ITC(HS) Classification of Export and Import items, 2004-2009 lays down that imports of hazardous waste into India shall be subject to the provisions of Hazardous Waste (Management and Handling) Amendment Rules, 2003.

Electronic scrap is included under List A& List B of Schedule -3 of the Hazardous Wastes (Management and handling) Rules, 1989 as amended from time to time. The import of this waste, therefore, requires specific permission of the Ministry of Environment and Forests. No such permission has been given by the Ministry till date.